The Bengal Landholders' Attendance Act, 1848

Act 20 of 1848

Keyword(s):
Land Revenue, Enforcing Attendance, Farmer, Fine
Act XX of 1848
(The Bengal Landholders' Attendance Act, 1848.)

Short Title Given .... .... Act I of 1903.
Adapted .... .... (a) The Government of India
                     (Adaptation of Indian Laws) Order, 1937.
                     (b) The Adaptation of Laws
                     Order, 1950.

(23rd September, 1848.)

An Act for better enforcing the attendance of proprietors and farmers of land before Collectors of land-revenue in the Lower Provinces of the Bengal Presidency.

WHEREAS, by sundry Regulations of the Bengal Code, provision is made for the imposition of a daily fine by the Board of Revenue or other authority exercising the powers of that Board on any proprietor or farmer of land, subject to the provisions contained in the said several Regulations, who, when duly summoned by the Collector or other officer exercising the powers of Collector, shall omit or refuse to attend, or to cause his officer or agent to attend, or to furnish the accounts or document required, and shall not show sufficient cause for such omission; and it is further provided that the fine, when confirmed by Government, is to be levied by the same process as is prescribed for the recovery of arrears of revenue;

AND WHEREAS in many cases, by the delay thus occasioned, the whole burden of the penalty is greatly increased beyond what would be necessary if summary power were given to the officer by whom the requisition is made to impose and levy reasonable fines, subject to review by the Commissioner of Revenue and other superior authority;

It is enacted as follows:—

1. If any proprietor or farmer of land shall omit or refuse to attend, or to cause his officer or agent to attend, when duly summoned by the Collector, in any case specified in any of the said Regulations, by the time prescribed in the notice issued by the Collector, or shall omit or refuse to furnish the accounts or documents required, and shall not show sufficient cause for such omission, the Collector may impose of his own authority such daily fine, to be payable daily until

1 Short Title.—This short title was given by the Amending Act, 1903 (I of 1903).

Local Extent.—This Act was passed for the whole of the former Province of Bengal—see the title.

It has been declared, by the Laws Local Extent Act, 1874 (XV of 1874), s. 6, to be in force throughout the former Province of Bengal, except as regards the Scheduled Districts.

It has been declared, by notification under the Scheduled Districts Act, 1874 (XIV of 1874), s. 3, to be in force in West Jalpaiguri, in the Jalpaiguri district.
compliance with the requisition, as he may think adequate to the
difference and circumstances in life of the defaulter, not exceeding in
any case the daily fine of fifty rupees: and the amount of such fine,
aclruing due from time to time, may be levied without further con-
firmation by the same process as is prescribed for the recovery of
arrears of revenue.

2. The Collector shall forthwith report the imposition of
every such fine, and the amount thereof, and also from time to time the
amount levied, to the Commissioner of Revenue, who shall report
the same for the information of the [State Government].

3. Every order passed by a Collector under this Act shall be
appealable in the usual manner to the Commissioner of Revenue and
other superior authority; but no such appeal shall avail to prevent the
levy of any fine so imposed pending the appeal.

4. Whenever the amount levied under any such order issued
for any default by authority of a Collector under this Act shall have
exceeded five hundred rupees, the Collector shall report the case
specially to the Commissioner of Revenue; and no further levy for
such default shall be made otherwise than by authority of the Com-
missioner of Revenue.

5. Nothing in this Act contained shall be deemed to repeal
the power of imposing daily fines and of levying the fines so imposed
in the manner prescribed by the said several Regulations.

6. The word "Collector" used in this Act shall be taken to
mean any person lawfully exercising the powers of a Collector.

7. This Act shall not extend to the North-West Provinces of
the Presidency of Bengal.

\[The words "Provincial Government" were substituted for the words "Local Gov-
ernment" by paragraph 4(1) of the Government of India (Adaptation of Indian Laws)
Order, 1937, and the word "State" was subsequently substituted for the word "Provincial"
by paragraph 4(1) of the Adaptation of Laws Order, 1950.\]